CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Coram:

- 1. Shri Ashok Basu, Chairman
- 2. Shri G.S. Rajamani, Member
- 3. Shri K.N. Sinha, Member

IA No. 67/2002 in Petition No.121/2002

In the matter of

Approval of tariff for 400 kV D/C Raipur – Rourkela line along with Raipur and Rourkela Extension under Eastern Western inter-regional link in Western Region from 1.1.2003 to 31.3.2004

And in the matter of

Power Grid Corporation of India Ltd.

...... Petitioner

Vs

Bihar State Electricity Board & others.

...Respondents

The following were present:

- 1. Shri R.K. Vohra, ED, PGCIL
- 2. Shri S.S. Sharma, PGCIL
- 3. Shri U.K. Tyagi, PGCIL
- 4. Shri C. Kannan, PGCIL
- 5. Shri S. Mehrotra, PGCIL
- 6. Shri M. Rastogi, PGCIL
- 7. Shri S. Sowmyanarayan, TNEB
- 8. Shri Vijay L. Sonavar, MSEB
- 9. Shri U.D. Agarwal, MSEB
- 10. Shri D. Khandelwal, ,MPSEB
- 11. Shri K.J. Alwa, CA, KPTCL,
- 12. R. Balachandran, OSD, KSEB
- 13. Shri R. Suresh, NLC
- 14. Shri R. soundarrajan, NLC
- 15. Shri M.H. Sastry, APTRANSCO

ORDER

(DATE OF HEARING 28.1.2003)

The Interlocutory Application filed by the petitioner for provisional tariff was listed for hearing after notice.

- 2. It has been stated that 400 kV D/C Raipur Rourkela line along with Raipur and Rourkela Extension under Eastern Western inter-regional link in Western Region was put under commercial operation with effect from 1.1.2003.
- 3. The prayer has been made for approval of provisional tariff.
- 4. The petitioner was entrusted with implementation of 400 kV D/C Raipur Rourkela line along with Raipur and Rourkela Extension under Eastern Western interregional link in Western Region and provides synchronous inter-connection between Eastern and Western regional grids. This line in conjunction with the existing1000 MW Chandrapur HVDC back-to-back link could also be used to transfer power from Eastern Region to Southern Region. When in synchronous mode, the line shall be a forward step towards operation of national grid.
- 5. The investment approval for 400 kV D/C Raipur Rourkela line along with Raipur and Rourkela Extension under Eastern Western inter-regional link in Western Region was accorded by Ministry of Power vide its letter dated 1.1.2001 at a total estimated cost of Rs. 237.38 crore including IDC of Rs. 15.25 crore. Against this, the estimated completion cost of the transmission assets is stated to be Rs.227.85 crore.

The petitioner stated that an expenditure of Rs.198.72 crore was incurred up to 30.9.2002 and the balance of expenditure was the anticipated expenditure beyond 1.10.2002.

- 5. On consideration of the above recorded facts, we allow an annual tariff of Rs.2321.42 lakh for the assets covered by the petition, on provisional basis from the date of commercial operation, subject to adjustment after determination of final tariff, considering the expenditure of Rs.198.72 crore.
- 6. The petitioner has impleaded the constituents of Eastern, Western and Southern Regions. It is stated that the scheme was discussed in the 13th meeting of Standing Committee on Power System Planning in Southern Region held on 19.5.2001 wherein it was intimated that the charges would be equally shared by Eastern, Western and Southern Regions. The constituents of Southern Region are opposed to sharing of the transmission charges since, according to them, these transmission assets do not yield any ostensible benefits to them. According to them, the line has been constructed primarily for the benefit of the constituents of Eastern and Western Regions and therefore, the transmission charges should be shared by the constituents of those regions.
- 7. We have considered the matter. We direct that the transmission charges, provisional or otherwise shall be shared between the constituents of Eastern and Western Regions in equal proportion, that is, in the ratio of 50:50. However, in the event of beneficiaries of Southern Region using the above inter-regional line they

would be liable to pay wheeling charges according to use and the balance transmission charges for this inter-regional line shall be shared by the beneficiaries of the Eastern and Western Regions on 50:50 basis as per notification dated 26.3.2001 of the Commission.

- 8. IA No.67/2002 in Petition No.121/2002 is disposed of.
- 9. The petitioner submitted that the complete audited accounts in respect of the assets were likely to be available by end July 2003. We direct the petitioner to file the up-to-date audited figures by 20.8.2003 on affidavit along with the revised details in the prescribed proformae. The details of the loans shall also be furnished in the enclosed format. Thereafter the petition be listed for hearing on 2nd September 2003.

Sd/-(K.N. SINHA) MEMBER Sd/-(G.S. RAJAMANI) MEMBER Sd/-(ASHOK BASU) CHAIRMAN

New Delhi dated the 2nd April, 2003